

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE OF DECISION: 2.11.1989

P R E S E N T

Hon'ble Mr.S.P.Mukerji - Vice Chairman

and

Hon'ble Mr.A.V.Haridasan - Judicial Member

ORIGINAL APPLICATION NO.312/89

K Narayanan - Applicant

-Versus-

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Superintendent of Police,
Kavaratti,
U.T. of Lakshadweep.
3. The Deputy Superintendent
of Police, Kavaratti,
U.T. of Lakshadweep.
4. K Sivadasan,
Inspector of Police,
(now working at Androth)- Respondents

Mr.MVS Nampoothiri - Counsel for the applicant

Mr.PVM Nambiar,SCGSC - Counsel for respondents
1 to 3

O R D E R

(Hon'ble Mr.S.P.Mukerji, Vice Chairman)

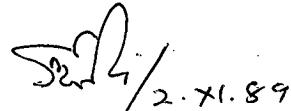
Heard counsel for both the parties ^{on} ₈ of this
application, wherein the applicant had challenged
his transfer from Androth Island to Agatti by the
impugned order dated 10.5.1989 at Annexure-B.

During the course of the argument it transpired that the transfer order has already been effected and the applicant is now working at Agatti. Accordingly further consideration of the application has been rendered in consequential. The learned counsel for the applicant is also appreciates this point. However, he stated that the applicant will be satisfied if his two representations dated 11.5.1989, Annexure-F and another application said to have been filed subsequently dated 6.10.1989 for posting him back to Androth or in the alternative to Kavaratti are considered sympathetically by the respondents.

2. Accordingly we close this application with the direction to the respondents to consider the aforesaid two representations of the applicant before the next general transfer, and if the representations are accepted, give the applicant an appropriate posting well before commencement of the next academic session.



(A.V. HARIDASAN)
JUDICIAL MEMBER



S.P.M.
2.XI.89

(S.P. MUKERJI)
VICE CHAIRMAN